



**The Haryana Extension Lecturers and Guest Lecturers (Security of Service)  
Act, 2024**

Act No. 1 of 2025

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**PART - I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 16th January, 2025

**No. Leg.1/2025.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 24th December, 2024 and is hereby published for general information:-

**HARYANA ACT NO.1 OF 2025****THE HARYANA EXTENSION LECTURERS AND GUEST LECTURERS  
(SECURITY OF SERVICE) ACT, 2024****AN****ACT**

*to provide security of service to extension lecturers and guest lecturers and for matter connected therewith or incidental thereto.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Extension Lecturers and Guest Lecturers (Security of Service) Act, 2024. Short title, commencement and extent.
- (2) It shall come into force on such date, as the Government may, by notification in the Official Gazette, appoint.
- (3) It shall extend to the whole of the State of Haryana.
2. In this Act, unless the context otherwise requires,- Definitions.
  - (a) “appointed date” means the 15th August, 2024;
  - (b) “appropriate authority” means such authority, as may be notified by the Government;
  - (c) “eligible extension lecturer” means a person who is working as an extension lecturer in Government college and has qualified the National Eligibility Test or possessed the qualification of Ph.D. as per the University Grants Commission Regulations on or before the 30th June, 2023;
  - (d) “eligible guest lecturer” means a person who is working as a guest lecturer in Government college and has qualified the National Eligibility Test or possessed the qualification of Ph.D. as per the University Grants Commission Regulations and was not regularized under the Regularization Policy dated the 16th June, 2014;
  - (e) “Government” means the Government of the State of Haryana in the administrative department;
  - (f) “prescribed” means prescribed by the rules made under this Act;
  - (g) “Schedule” means the Schedule appended to this Act;
  - (h) “Superannuation” means fifty-eight years of age.
3. Every eligible extension lecturer and every eligible guest lecturer who has completed at least five years of service as on the appointed date shall continue to work as such till he attains the age of superannuation. Term of service.

**Explanation.-** For the purposes of calculation of the number of years of service, an eligible extension lecturer and eligible guest lecturer who has worked for at least 240 days in a calendar year shall be deemed to have worked for the entire year, but shall not include an employee who: -

- (i) has attained the age of fifty-eight years on the appointed date; or
- (ii) has been terminated or removed by the appropriate authority or resigned on or before the appointed date.

- Remuneration. **4.** An eligible extension lecturer and eligible guest lecturer shall be entitled to receive remuneration of Rs. 57,700/- per month plus enhancement (non-compounding) as per the percentage of Dearness Allowance (DA) announced by the Government with effect from the first day of January and the first day of July every year.
- Additional benefits. **5.** An eligible extension lecturer and eligible guest lecturer shall also receive such additional benefits as specified in the Schedule.
- Power to amend Schedule. **6.** (1) The Government may, by notification in the Official Gazette, amend the Schedule.  
(2) Every notification issued under sub-section (1) shall, as soon as may be after it is issued, be laid before the State Legislature.
- Discipline, penalties, appeals and other matters. **7.** In the matters relating to discipline, penalties, appeals and other matters not specifically provided under this Act, an eligible extension lecturer and eligible guest lecturer shall be governed by such rules, as may be prescribed.
- Power to remove difficulty. **8.** (1) If any difficulty arises in giving effect to any of the provisions of this Act, the Government may, by an order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as may appear to it to be necessary for removing the difficulty.  
(2) Every order made under this section, shall be laid, as soon as after it is made, before the State Legislature.
- Protection of action taken in good faith. **9.** No suit, prosecution or other legal proceedings shall lie against the Government or any officer or employee of the Government or any other person or authority, authorized by Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.
- Power to make rules. **10.** (1) The Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.  
(2) Every rule made under this section shall, as soon as may be after it is made, be laid before the State Legislature.

SCHEDULE  
[see section 5]

1.	Health care benefits as notified under the Pradhan Mantri Jan Arogya Yojana (PM-JAY) CHIRAYU Extension Scheme or as revised by the Government.
2.	Death-cum-Retirement Gratuity at equivalent rates specified in the Code on Social Security, 2020 (Central Act 36 of 2020).
3.	Maternity Benefit as per the provisions of the Code on Social Security, 2020 (Central Act 36 of 2020).
4.	Benefit of ex-gratia compassionate financial assistance or compassionate appointment in accordance with such policy, as may be notified by the Government.

—————  
RITU GARG,  
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.